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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 32 (RE-99) / 1997-2002

NEW DELHI: the 4th Nov, 1999

In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.99), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.99).

The following amendments shall be made in Notification No. 19 (RE-99)/97-2002 dated 8.7.99 and in Notification No. 25(RE-99)/97-2002 dated 13.8.99: the entry at ITC(HS) Code no. 0703 in ITC(HS) Classifications of Export and Imports items (97-2002), incorporating amendment made upto 31st August, 98) at Schedule 2 , Table –B, shall be amended to read as under:

0703	Onions	Canalised	Export of Bangalore rose onion through M/s Karnataka State Agriculture Produce Processing and Export Corporation Ltd (KAPPEC) for a total quantity of 3617 MT for 3 months from 7.9.99 (upto 7.12.99).
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This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional Secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Jt. Director General of Foreign Trade

(F.No.01/91/162/00430/AM99)